



**GOVERNMENT OF MEGHALAYA**

**MEGHALAYA LEGAL METROLOGY  
(ENFORCEMENT) RULES**

**FOR THE YEAR 2011**

**GOVERNMENT OF MEGHALAYA**  
**LEGAL METROLOGY DEPARTMENT**  
**ORDERS BY THE GOVERNOR**

.....

**NOTIFICATION**

The 22<sup>nd</sup> March, 2011

**No. WM(G)32/2010/133** – In exercise of the Powers conferred by Section 53 (5) of the Legal Metrology Act, 2009 (No. 1 of 2010) the Government of Meghalaya Notify the Meghalaya Legal Metrology (Enforcement) Rules 2011 published the following Rules in the Meghalaya Official Gazette & hereby appoints, the 1<sup>st</sup> day of April, 2011 as the date, on which the Meghalaya Legal Metrology (Enforcement) Rules 2011 shall come into force.

D. K. DKHAR,  
Commissioner & Secretary, Government of Meghalaya,  
Legal Meghalaya, etc. Department.

**LEGAL METROLOGY DEPARTMENT**

The 1<sup>st</sup> April, 2011

**No. WM (G)32/2010/24/134** – In exercise of the powers conferred by Section 53 of the Legal Metrology Act, 2009 (No. 1 of 2010) the Government of Meghalaya, in consultation with Central Government and in supersession of the Meghalaya Standards of Weights and Measures, (Enforcement) Rules, 1999 published vide Notification No. WM (G) 10/98/72, dated the 4<sup>th</sup> February, 2002, hereby makes the following Rules, namely –

- 1. Short title and commencement** – (1) These rules may be called the Meghalaya Legal Metrology (Enforcement) Rules, 2011.  
(2) They shall extend to the whole of Meghalaya.  
(3) They shall come into force from the date of notification in the Official Gazette.
- 2. Definition** – In these rules, unless the context otherwise requires.
  - (a) “Act” means the Legal Metrology Act, 2009
  - (b) “Reference Standards Laboratory” means a laboratory set up by the Central Government under the Act, where Reference Standards, Secondary Standards and Working Standards are maintained;
  - (c) “Schedule” means a schedule appended to these rules;
  - (d) Words and expressions used in these rules and not defined in the Act shall have the meanings respectively assigned to them in the Act.
- 3. Reference Standards** – The Reference Standards shall be kept at such place, in such manner and in such custody as prescribed under the Legal Metrology (National Standards) Rules, 2011.

- 4. Secondary Standards** – (1) Every secondary Standards shall be verified at any of the Reference Standards Laboratories, in such manner and at such periodical intervals as may be prescribed under the rules and shall, if found on such verification to conform to the Standards established by or under that Act, be stamped by Reference Standard Laboratory or a certificate of verification will be issued by that laboratory.

(2) The Secondary Standards shall be kept at such place, and in such custody as the Controller may direct.
- 5. Working Standards** – (1) Every Working Standard shall be verified either at any of the Reference Standards Laboratories or at any of the Secondary Standards Laboratories maintained by the State Government, in such manner and at such periodical intervals as may be prescribed under the rules and shall, if found on such verification to conform to the Standards established by or under the Act, be stamped or certificate of verification will be issued by that laboratory as the case may be.

(2) The Working Standards shall be kept in the custody of legal metrology officer.
- 6. Secondary Standard Balances** – (1) A set of Secondary Standard Balances shall be maintained at every place where Secondary Standard Weights are kept.

(2) The number, types and specifications of such balances shall be such as may be prescribed under the Legal Metrology (General) Rules, 2011.

(3) Every Secondary Standard balance shall be verified at least once within a period of twelve months and shall be adjusted, if necessary, to make it correct within the limits of sensitivity and other metrological prescribed under the Act, by the Reference Standards Laboratory or by the Controller or such other Officer as may be authorised by the Controller in this behalf.
- 7. Working Standard Balances** – (1) A set of Working Standard Balances shall be maintained at every place where Working Standard Weights are kept.

(2) The number, types and specifications of such balances shall be such as may be prescribed under the Legal Metrology (General) Rules, 2011.

(3) Every Working Standard balance shall be verified at least once within a period of twelve months and shall be adjusted, if necessary, to make it correct within the limits of sensitivity and other metrological qualifies prescribed under the Legal Metrology (General) Rules, 2011 by the Reference Standard Laboratory or at any of the place where Secondary Standards are maintained by the State Government.
- 8. Physical characteristics, configuration, constructional details of Weights and Measures** – Every weight or measure used or intended to be used in any transaction or for protection shall conform as regards physical characteristics, configuration, constructional details, materials, performance, tolerances and such other details, to the specifications prescribed under the Act or the Legal Metrology (General) Rules, 2011.
- 9. Use of Bullion Weights, Carat Weights etc.** – (1) No weight other than a Bullion weight as specified in General Rules, 2011 shall be used in any transaction or protection in bullion including precious metals, pearls ornaments or other articles made of gold or silver.

(2) No weight other than a carat weight shall be used in any transaction in precious stones.

(3) Only beam scale of class A or class B category or a non-automatic weighing instrument of high accuracy class (class II) or special accuracy class (class I) shall be used in any transaction or protection referred to in sub-rules (1) and (2).

- 10. Use of weights only or measures only or number only in certain cases** – Except in the cases of commodities specified in Schedule I, the declaration of quantity in every transaction, dealing or contract, or for protection shall be in terms of the unit of
- (a) **Weight**, if the commodity is sold, semi-solid, viscous or a mixture or solid and liquid;
  - (b) **Length**, if the commodity is sold by linear measure;
  - (c) **Area**, if the commodity is sold by area measure;
  - (d) **Volume**, if the commodity is liquid or is sold by cubic measure; or
  - (e) **Number**, if the commodity is sold by number.

- 11. Licencing of manufacturer, repairer and dealer of Weights and Measures** – (1) Every manufacturer or repairer of, or dealer in, weight or measure shall make an application for the issue of a licence to the Controller Legal Metrology or such other officer as may be authorised by him in this behalf, in the appropriate form set out in Schedule II-A.

*Provided that no licence to repair shall be required by a manufacturer to repair weight or measure manufactured by him and used in a state other than the state of manufacture of the same, but the manufacturer has to inform in advance the concerned legal metrology officer about the repairing.*

*Provided further that non-tribal manufacturer/repairer/dealer who operates business in the Sixth Scheduled Areas of Meghalaya shall obtain Trading Licence from the respective Autonomous District Councils of the State of Meghalaya.*

- (2) Every manufacturer or repairer of, or dealer in weight or measure shall make an application for the renewal of a licence within thirty days before the expiry of validity of the licence to the Controller Legal Metrology or such other officer as may be authorised by him in this behalf, in the appropriate form set out in Schedule II-B.
- (3) Every licence issued to a manufacturer, repairer or dealer shall be in the appropriate form set out in Schedule III.
- (4) Every licence issued to a manufacturer, repairer or dealer shall be valid for a minimum period of one calendar year and may be renewed for a period of one to five year, by the Controller or such other Officer as may be authorised by him in this behalf on payment of per year fees as specified in the Schedule IV.
- (5) The fee payable for the alteration of a licence or for the issue of a duplicate licence shall be one half of the licence fee as specified in Schedule IV.

*Provided that an additional fee at full rates specified in Schedule IV shall be payable by the applicant if he is permitted by the Controller to make an application for the renewal of a licence within a period of three months from the date of expiry of the licence.*

(6) The Controller or such other officer as may be authorised by him in this behalf shall maintain a register of licensed manufacturers, dealers and repairers in the form set out in Schedule V.

(7) Every manufacturer/repairer or dealer licensed under the Act and under these rules shall maintain such workshop/equipment/tools/registers etc. as the case may be, as per the terms and conditions of the license.

(8) Every repairer licenced under the Act and under these Rules shall furnish a security deposit for each licence to the State Government as specified in Schedule VI.

(9) Every licence issued or renewed under this Act shall be displayed in a conspicuous place in the premises where the licences carries on business.

(10) A licence issued or renewed under this Act shall not be saleable nor transferable.

**12. Suspension and cancellation of license granted** – (1) The Controller or such other officer authorised by him on this behalf may, if he has any reasonable cause to believe that the holder of any licence issued, renewed or continued under this Act has made any statement in, or in relation to any application for the issue, renewal or continuance of the licence, which is incorrect or false in any material particular or has contravened any provision of the Act or any rule or order made there-under shall suspend such licence, pending the completion of any inquiry against the holder of such licence.

Provided that no such licence shall be suspended unless the holder thereof has been given a reasonable opportunity of showing cause against the proposed action:

Provided further that where the inquiry referred to in this sub-rule is not completed within a period of three months from the date of suspension of a licence such suspension shall, on the expiry of the period aforesaid, stand vacated.

(2) The Controller or such other officer authorised by him on this behalf may, if he is satisfied, after making such enquiry as he may think fit, that the holder of licence has made a false or incorrect statement of the nature referred to in sub-rule (1), or has contravened any law or order referred to in that sub-rule, cancel such licence.

Provided that no such licence shall be cancelled unless the holder thereof has been given a reasonable opportunity of showing cause against the proposed action.

(3) Every person whose licence has been suspended shall, immediately after such suspension, stop functioning as such licensee and shall not resume business as such licensee until the order of such suspension has been, stands, vacated.

(4) Every licensee whose licence has been suspended or cancelled shall, after such suspension or cancellation, as the case may be, surrender such licence to the authority by which such licence was issued.

(5) Every licensee whose licence has been cancelled shall, within a period of thirty days from the date of such cancellation, or within such further period, not exceeding three months from such date, as the Controller or such other officer authorised by him on this behalf may, on sufficient cause being shown, allow, dispose of the weights or measures which were in his possession, custody or control on the date of such cancellation and in the event of his failure to do so, the Controller or any other officer authorised by him, in writing, in this behalf, may seize and dispose of the same and distribute the proceeds thereof in such manner as may be prescribed.

**13. Records to be maintained by manufacturers, etc.** – Every manufacturer or repairer of, or dealer in weight or measure licenced under the act and under these rules shall maintain

records and registers in the appropriate form set out in Schedule VII and also submit such periodical report/returns as may be specified.

**14. Verification and inspection of weights or measures** – (1) Every person using any weight or measure in any transaction or for protection shall present such weight or measure for verification/re-verification, at the office of the Legal Metrology Officer or at such other place as the Legal Metrology Officer may specify in this behalf on or before the date on which the verification falls due.

Provided that where any weight or measure is such that it cannot, or should not be moved from its location, the person using such weight or measure shall report to the Legal Metrology Officer at least thirty days in advance of the date on which the verification falls due.

(2) Where any weight or measure is such that it cannot, or should not, be moved from its location, Legal Metrology Officer shall take necessary steps for the verification of such weight or measure at the place of its location.

(3) For the verification of weight or measure referred to in sub-rule (2) the user shall provide such facilities as may be specified by the Controller.

(4) Every weight or measure presented for verification shall be complete in itself.

(5) Every weight or measure shall be verified in a clean condition, and if necessary, the Legal Metrology Officer shall require the owner or user to make necessary arrangement for the purpose.

(6) A Legal Metrology Officer may visit, as frequently as possible, every premise within the local limits of his jurisdiction to inspect and test any weight or measure which is being or is intended or likely to be used in any transaction or for protection.

(7) The Legal Metrology Officer shall obliterate the stamp on any weight or measure, if it is found during inspection that:-

- (a) Any weight or measure which being due for re-verification, has not been submitted for such re-verification.
- (b) Any weight or measure which does not conform to the Standards established by or under the Act.

Provided that where the Legal Metrology Officer is of the opinion that the defect or error in such weight or measure is not such as require immediate obliteration of the stamp, he shall inform the user, of the defect or error found in the weight or measure and call upon such user to remove the defect or error within such time, not exceeding eight days and shall –

- i) If the user fails to remove the defect or error within that period, obliterate the stamp, or
- ii) If the defect or error is so removed as to make the weight or measure conform to the Standards established by or under the Act, verify and stamp such weight or measure.

**Explanation:** The obliteration of the stamp on any weight or measure shall not take away or bridge the power of the legal metrology officer to seize such weight or measure in accordance with the Provisions of the Act.

**15. Stamping of weights or measures** – (1) The Legal Metrology Officer shall stamp every weight or measure, if after testing and verification, he is satisfied that such weight or measure conforms to the Standards established by or under the Act, with a stamp of uniform design, issued by the Controller, which shall indicate the number allotted for administrative purpose to the Legal Metrology Officer by whom it is stamped.

Provided that if by reason of the size or nature of any weight or measure it is not desirable or practical to put a stamp thereon, the Legal Metrology Officer shall take such action as may be directed by the Controller by a general or a special order in writing.

(2) The Legal Metrology Officer shall also mark the year and its quarter of stamping on every verified weight or measure except when the size or nature of such weight or measure makes it impracticable.

**Explanation** – A year shall be deemed to consist of four quarters of which first quarter shall be of the months of January, February and March which shall be marked as A; second quarter shall be of the months of April, May and June which shall be marked as B, third quarter shall be of the months of July, August and September which shall be marked as C and fourth quarter shall be of the months of October, November and December which shall be marked as D.

(3) On completion of verification and stamping, the Legal Metrology Officer shall issue a certificate of verification in the form set out in Schedule VIII.

(4) Where a certificate of verification is lost or destroyed, the holder of the certificate of verification shall forthwith apply to the Legal Metrology Officer who had issued the certificate, for the issue of a duplicate certificate, for verification. Every such application for the issue of a duplicate certificate shall be accompanied by a fee of rupees ten.

(5) On receipt of an application under sub-rule (4), the Legal Metrology Officer shall issue to the applicant a duplicate copy of the certificate of verification marked 'DUPLICATE'.

**16. Fee for verification** – (1) Fees payable for verification and stamping of weight or measure at the office or camp office of the Legal Metrology Officer shall be as specified in Schedule IX.

(2) If, at the request of the user of weight or measure, verification is done at any premises other than the office or camp office of the Legal Metrology Officer, an additional fee shall be charged at half the rate specified in Schedule IX and the user of the weight or measure shall pay the expenses incurred by the Legal Metrology Officer for visiting the premises including the cost of transporting and handling the Working Standard and other equipment subject to a minimum of rupees one *hundred*.

Provided that no additional fee shall be charged for verification and stamping of weights and measures in situ of –

- i) Vehicle tanks for petroleum products and other liquids, Meter for Liquids other than Water (Fuel Dispenser, Liquid Petroleum Gas, Milk Dispensers), Compressed Natural Gas Dispensers, Non-automatic Weighing Instruments like weighbridges, platform machines, crane scales, Automatic Gravimetric Filling Instruments, Automatic Rail-weighbridge, Discontinuous Totalizing Automatic Weighing Instruments, and such other weight or measure which cannot, and should not be moved from its location;

- ii) Weight or Measure in the premises of manufacturer or dealer of such weight or measure.

(3) If a weight or measure is presented to the Legal Metrology Officer for re-verification after expiry of the validity of the stamp, an additional fee at half the rates specified in Schedule IX shall be payable for every quarter of the year or part thereof.

(4) Full fee shall be payable for re-stamping any weight or measure held in stock with manufacturer or dealer within the period specified, in the Legal Metrology (General) Rules, 2011 from the date on which it was last stamped, provided that the original stamp was not obliterated.

(5) A weight or measure which on verification / inspection is found to be incorrect shall returned to the person concerned for adjustment informing him, in a proforma specified by the Controller, of the defects found in the weight or measure, and calling upon him to remove the defects within a period not exceeding seven days. When the necessary adjustment has been carried out, such weight or measure shall be verified on payment of the fees specified in schedule IX and if found correct shall be stamped.

**17. Collection of fees and deposit into the Treasury** – (1) Before commencing the work of verification or re-verification, the Legal Metrology Officer shall inform the person concerned of the fees payable by him and shall receive the same in the manner as authorised by the Controller and issue a receipt on the form approved by the Controller, one copy of such receipt being kept on record.

Provided that fees payable by a department of the Central or State Government under these rules may be realised in such manner as may be directed by the Controller.

(2) The Legal Metrology Officer shall maintain a register, in the form approved by the Controller which shall be written up from day-to-day and shall show the amount of fees and other charges collected during the day.

(3) All payment received by the Legal Metrology Officer during the week shall be paid into the Government Treasury under the appropriate “Head of Account” on such dates or days as may be specified by the Controller from time to time, and a receipt thereof be obtained and an intimation to that effect be sent to the Controller or other officer authorised by him in this behalf.

**18. Disposal of seized weights, measures, etc.** – (1) Any un-verified weight or measure shall returned to the person from whom such weight or measure was seized if that person gets the same verified and stamped, within fifteen days of the return, on payment of the prescribed fee including the additional fee payable for undertaking re-verification after the expiry of the validity of the stamp.

(2) Any weight or measure or document or thing or goods seized and detained under sections 15 of the Act, which is to be the subject of proceedings in a court shall be produced by the Legal Metrology Officer before the court, shall after conclusion of the proceedings, be taken possession of by the Legal Metrology Officer and dealt with in accordance with the orders of the court.



Provided that in the absence of the orders of the court, weight or measure or document or thing or goods shall be dealt with as the Controller may by special order direct and the material thereof shall be sold and the proceeds credited to the Government.

(3) If any goods, seized under section 15 of the Act are subject to speedy or natural decay, the Legal Metrology Officer shall have the goods weighed or measured on a verified weighing or measuring instrument available with him or nearest to the place of offence and enter the actual weight or measure of the goods in a form specified by the Controller for this purpose, and shall obtain the signature of the trader or his agent or such person who has committed the offence. The goods in question shall be returned to the trader or the purchaser as the case may be:

Provided that if the trader or his agent or the other person (who has committed the offence) refuses to sign the form, the Legal Metrology Officer shall obtain the signature of not less than two persons present at the time of such refusal by the trader or his agent or other person. In the case of goods returned to the traders he shall give an undertaking that he shall not sell the defective goods without rectifying the defects thereon.

(4) Where the goods seized under sub-section (1) of Section 15 of the Act are contained in the package and the package is false or does not conform to the provisions of the Act or any rule made thereunder the goods in such package are subject to speedy or natural decay, the Legal Metrology Officer, so far as may be, may dispose of the goods in such package in accordance with the provisions of sub-rule (3).

Provided that the Controller shall be the final authority to decide whether the goods seized and detained are subject to speedy or natural decay.

(5) Where the goods seized under sub-section (1) of Section 15 of the Act are not subject to speedy or natural decay, the Legal Metrology Officer may retain the package for the purpose of prosecution under this Act after giving the trader or his agent or the other person (who has committed the offence) a notice of such seizure.

(6) The goods referred under sub-rule (4) & (5) which are not to be the subject of proceedings in a court, shall after the expiry of sixty days of its seizure, be so dealt with as the Controller may by special order direct.

**19. Validity of weights or measures duly stamped** – (1) A weight or measure which is, or is deemed to be, duly verified and stamped under this Rule shall be deemed to conform to the Standards established by or under the Act at every place within the State in which it is stamped unless it is found on inspection or verification that such weight or measure has ceased to conform to the standards established by or under the Act.

(2) No weight or measure which is, or is deemed to be, duly verified and stamped under this Act shall require to be re-stamped merely by reason of the fact that it is being used at any place within the State other than the place at which it was originally verified and stamped:

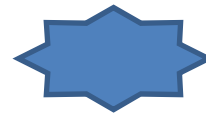
Provided that where a verified weight or measure, installed at one place is dismantled and re-installed at a different place, such weight or measure shall not be put into use unless it has been duly re-verified and stamped, notwithstanding that periodical re-verification of such weight or measure has not become due.

(3) Where verified weight or measure has been repaired, whether by a licensed repairer or by the person owning and possessing the same, such weight or measure shall not be put into use unless it has been duly re-verified and stamped, notwithstanding that periodical re-verification of such weight or measure has not become due.

**20. Provision of supply of Working/Secondary Standards, equipment, etc. to the Legal Metrology Officer** – (1) Every Legal Metrology Officer shall be provided with Working/Secondary Standards weights, Working/Secondary Standards balances, and such other equipment includes weighing and measuring devices as may be approved by the Controller from time to time.

(2) Every Legal Metrology Officer shall be provided with such dices, punches, *paper seals / stickers* and such other equipment as may be necessary for affixing the verification stamp, the design and number of which are to be approved by the Controller.

(3) Every Legal Metrology Officer shall be provided with punches of suitable sizes of eight pointed star as shown below for obliterating stamps.



**21. Provisions relating to use of weights or measures, etc.** – (1) Every person using a beam scale in any transaction in his premises shall suspend the same to a stand or to a chain by a hook :

Provided that this sub-rule shall not apply to itinerant vendors.

(2) Every weight or measure shall be used in a clean condition and in proper lighting arrangement.

(3) Any weight or measure, which has been verified and stamped in situ, shall not be dismantled and removed from its original site without prior intimation to the Controller or other person authorised by him in this behalf.

(4) To ensure a proper check of the accuracy of a weighing instrument the user shall keep at the site of each weighing instrument duly verified and stamped weights equal to **one-tenth** of the capacity of the instrument or **one tonne** and consumer can also check the accuracy of the weighing instrument.

Provided that the Controller may specify the total number of verified and stamped weights to be maintained in trade premises where the number of weighing instruments are more than one.

(5) To ensure proper delivery of the petrol / diesel pumps, the retail dealer of the pump shall keep a verified 5 litre / 10 litre capacity measure in his premises and check the output from the pump every day to ensure correct delivery. In case of any short delivery the dealer shall stop the delivery through the pump immediately and inform the Legal Metrology Officer concerned to recalibrate the pump.

**22. Certificate of verification to be exhibited** – The person to whom a certificate of verification is issued shall exhibit the same in a conspicuous place in the premises where the weights, measures or weighing or measuring instruments to which the certificate relates are used:

Provided that in the case of itinerant vendor, the certificate shall be kept with the person.

Provided further that in the case of vehicle tank, the certificate of verification shall be kept with the vehicle.

**23. Penalty for contravention of rules** – Whoever contravenes any provision of these rules, for the contravention of which no punishment has been separately provided in the Act, shall be punished with fine, which may extend to five thousand rupees. Whenever rules are in conflict with the provisions of the Act, the Act will prevail the rules.

**24. Form of Appeal** – (1) Every appeal under the Act and under these rules shall be preferred in the form set out in schedule X, and shall be accompanied by a copy of the order appealed against.

(2) An application for appeal to State Government shall be accompanied by fee of Rs. 500 and for appeal to Controller shall be accompanied by fee of Rs. 200 paid either by each or by affixing court fee stamp for the said value as the case may be.

**25. Fee for compounding of offences** – The fee for compounding of offences committed under the Act/Rule(s) shall be as prescribed in Schedule XI.

**26. Spot Compounding of Cases and Disposal thereof** – The Controller or any Legal Metrology Officer (not below the rank of Inspector of Legal Metrology) specially authorised by him may compound and dispose of the cases on the spot on detection of offences committed by Itinerant Traders found and detected on Surprise Inspections/Special Drives, etc. in Traditional/Remote/Small & Weekly/Markets/Iews/Hats etc who has/have no pucca, proper, permanent and unreliable address(es) and punishable under Section 25, 28, 30 36(i) , 46 & 53(3) of the Act and also punishable under Rule 23 shall be as prescribed in Schedule XI.

**27. All Schedules made under the Rules are subject to revision from time to time.**

## SCHEDULE – I

(See Rule 10)

Exception referred to in **Rule 10**

1. The following commodities may be sold by weight, measure or number as show against the commodity.

**TABLE**

Sr. No.	Commodity	Whether declaration to be expressed in terms of weight, measure or number or two or more of them
(1)	(2)	(3)
1.	Aerosol products	Weight
2.	Acids in liquid form	Weight or Volume
3.	Compressed or liquefied gas (but not liquefied petroleum gas)	Weight and equivalent volume at stated temperature and pressure
4.	Butter (incl. peanut butter), cheese, curd, ghee	Weight
5.	Electric cables	Length or weight
6.	Electric wire	Length or weight
7.	Fencing wire	Length or weight
8.	Hair oil, un perfumed	Weight or volume
9.	Fruits and vegetables	Number of weight
10.	Furnace oil	Weight or volume
11.	Linseed oil and other vegetable oils	Weight or volume
12.	Heavy residual fuel oil	Weight
13.	Industrial diesel fuel	Volume
14.	Honey, malt extract, golden syrup treacle	Weight
15.	Ice cream and other similar frozen products	Weight or volume
16.	Liquid chemicals	Weight or volume
17.	Liquid petroleum gas	Weight
18.	Nails, wood screws	Weight
19.	Paint (other than paste paints or solid paint), varnish and varnish stains, enamels	Volume
20.	Papad	Number and weight
21.	Paste paint, solid paint	Weight
22.	Ressogulla, Gulabjamun and other sweet preparations	Weight

- |     |                     |                          |
|-----|---------------------|--------------------------|
| 23. | Ready-made garments | Number and size          |
| 24. | Sauce, all kinds    | Weight                   |
| 25. | Tyres and tubes     | Number                   |
| 26. | Yarn                | Weight or length of yarn |
- .....

### SCHEDULE II "A"

[See Rule 11 (1)]

Form – LM – 1

[Application form for licence as manufacturer of weights & measures under the Legal Metrology Act, 2009]

To,

	To be filled by the Applicant	Comments of the inspection officer
(1)	(2)	(3)
1.	Name of the manufacturing concern for which licence is desired.	.....
2.	Complete address of the concern. Whether premises are owned/rented/taken on lease/leave licence, duly supported by documents.	.....
3.	Date of Establishment of workshop/factory.	.....
4.	Name(s) and address(s) along with their father's/husband's name of proprietor(s) and/or Partners and Managing Director(s) in the case of Limited company	.....
5.	The date and current registration number of factory/shop/establishment/Municipal Trade licence.	.....
6.	Nature of manufacturing activities at present	.....
7.	The type of weights and measures proposed to be manufactured viz:	.....
	(i) Weights	
	(ii) Measures	

- (iii) Weighing Instruments
  - (iv) Measuring Instruments with details in each case.
8. The number of persons employed/proposed to be employed .....
    - (i) Skilled
    - (ii) Semi-skilled
    - (iii) Unskilled
    - (iv) Specialist trained in the line
  9. The monogram of trade mark intended to be Imprinted on weights and measures to be manufactured. ....
  10. Details of machinery, tools accessories, owned and .....
    - and
  11. Details of foundry/workshop facilities arranged. ....
    - Whether ownership, long term lease etc.
  12. Facilities of steel casting and hardness testing of Vital parts etc. or other means. ....
  13. Availability of electric energy. ....
  14. Details of loan received from Government or financial Institution. If so, give details. ....
  15. Name of bankers, if any. ....
  16. VAT/Sales Tax Registration Number/CST Number/Professional Tax registration Number/IT Number. ....
  17. Have you applied previously for a manufacturer's licence? If so, when and with what results? ....
  18. (a) Whether the item(s) proposed to be manufactured will be sold within the State or outside the state or both. ....
    - (b) Details of Model Approval received from Government of India;
    - (c) When can you produce for inspection samples of your products for which licence is desired?
  19. Non-tribal applicant/person to enclose a Trading Licence from respective Autonomous District Council of Meghalaya. ....

**To be certified by the applicant(s)**

Certified that I/We have read the Legal Metrology Act, 2009 and the Meghalaya Legal Metrology (Enforcement) Rules, 2011 and agree to abide by the same and also the administrative orders and instructions issued or to be issued there under.

I/We agree to deposit the Scheduled licence fees with Government as soon as required to do so by the Licencing Authority.

All the information furnished above is true to the best of my/our knowledge.

Place: .....

Date: Signature and Designation

**To be filled in by Departmental Officer of the State Government**

Date of Receipt of Application:

Serial Number of application:

Date of Inspection:

Recommendation of Inspecting Officer:

Place: .....

Date: Signature and Designation of Inspecting Officer

**Final orders of Licencing Authority**

Licence granted/refused:

Licence Number:

Valid till:

Place: .....

Date: Signature and Designation

**SCHEDULE – IIA**

[See Rule 11 (1)]

Form LR – 1

[Application for licence as repairers of Weights & Measures under the Legal Metrology Act, 2009]

To,

---

	To be filled by the applicants	Comments of the inspecting officer
1	2	3

---

1. Name of the concern seeking the licence. ....
2. Complete address of the workshop.

3. (a) Whether premises are owned/rented/taken on lease .....  
 dully supported by documents.  
 (b) Date of establishment
4. Name(s) and address(s) along with their .....  
 father's/husband's name of proprietor(s) and/or Partners  
 and Managing Director(s) in the case of Limited  
 company.
5. Number and date of shop/establishment/current .....  
 Municipal Trade Licence.
6. Professional Tax/IT Tax registration Number etc. if any. ....
7. The type of weights and measures proposed to repaired .....
8. Area in which you wish to operate .....
9. Previous experience in the line .....
10. Number of skilled staff employed or proposed to be .....  
 employed:  
     i) Skilled  
     ii) Semi-skilled  
     iii) Unskilled  
     iv) Employees trained in the line
11. Details of machinery/tools/accessories available. ....
12. Availability of electric energy .....
13. Have you sufficient stock of loan/test weight etc.? Give .....  
 details
14. Have you applied previously for a repairer's licence? .....  
 If so, when and with what results?
15. Non-Tribal applicant/person to enclose a Trading Licence .....  
 from respective Autonomous District Council of  
 Meghalaya

**To be certified by the applicant(s)**

Certified that I/We have read the Legal Metrology Act, 2009 and the Meghalaya Legal Metrology (Enforcement) Rules, 2011 and agree to abide by the same and also the administrative orders and instructions issued or to be issued there under.

I/We agree to deposit the Scheduled licence fees with Government as soon as required to do so by the Licencing Authority.

All the information furnished above is true to the best of my/our knowledge.

Place: .....

Date: Signature and Designation



**To be filled in by Departmental Officer of the State Government**

Date of Receipt of Application:

Serial Number of application:

Date of inspection:

Recommendation of Inspecting Officer:

Place: .....

Date: Signature and Designation of Inspecting Officer

**Final orders of Licencing Authority**

Licence granted/refused:

Licence Number:

Valid till:

Place: .....

Date: Signature and Designation

**SCHEDULE – II A**

[See Rule 11 (1)]

**Form LD-1**

**[Application Form for Licence as Dealers in Weights & Measures under the Legal Metrology Act, 2009]**

To,

To be filled by the applicant		Comments of the inspecting officer
1	2	3

1. Name of the establishment/shop/person seeking the licence .....
2. Complete address of the establishment etc. ....

3. Date of establishment. ....
4. Name (s) and address (s) of proprietors and / or partners and Managing Director (s) in the case of Limited company. ....
5. Number and date of Registration Number of current shop/establishment/Municipal Trade licence. ....
6. Categories of weights and measures sold/proposed to be sold at present. ....
7. Registration Number of VAT/CST/Sales Tax/Professional Tax/Income Tax. ....
8. Do you intend to import weights, etc. from places outside the State/Country? If so indicate sources of supply. (Give details of manufacturer's trade mark/monogram and his licence number) and provide
  - (a) Registration of Importer of Weights and Measures, if any
  - (b) Approval of model imported into media by Central Government.
9. Have you applied previously for a dealer's licence, either in this State or elsewhere? If so give details? .....
10. Non-Tribal applicant/person to enclose a Trading Licence from respective Autonomous District Council of Meghalaya. ....

**To be certified by the applicant(s)**

Certified that I/We have read the Legal Metrology Act, 2009 and the Meghalaya Legal Metrology (Enforcement) Rules, 2011 and agree to abide by the same and also the administrative orders and instructions issued or to be issued there under.

I/We agree to deposit the Scheduled licence fees with Government as soon as required to do so by the Licencing Authority.

All the information furnished above is true to the best of my/our knowledge.

Place: .....

Date: Signature and Designation

**To be filled in by Departmental Officer of the State Government**

Date of Receipt of Application:

Serial Number of application:

Date of inspection:

Recommendation of Inspecting Officer:

Place: .....

Date: Signature and Designation of Inspecting Officer

**Final orders of Licencing Authority**

Licence granted/refused:

Licence Number:

Valid till:

Place: .....

Date: Signature and Designation

**SCHEDULE II B**

[See Rule 11 (2)]

**Form LM-2**

**[Application for renewal Licence as Manufacturer of Weights & Measures under the Legal Metrology Act, 2009]**

To,

To be filled by the applicant		Comments of the inspecting officer
1	2	3

1. Name and complete address of the manufacturing concern for which renewal of licence is desired. ....
2. Manufacturing Licence No. ....
3. Name (s) and address (s) along with their father's/husband's name of proprietor (s) and / or partners and Managing Director (s) in the case of Limited company. ....
4. (a) Type of weights and measures which are manufactured as per licence granted. ....

(b) Do you propose any change?

5. The monogram or trademarks used on weights and measures manufactured by you. ....
6. Details of workshop facilities available. ....
7. Details of production and sales in the last 5 years. ....
8. Number and date of shop/establishment Registration Number .....
9. Registration Number of VAT/Sales Tax/CST/Professional .....

**To be certified by the applicant(s)**

Certified that I/We have read the Legal Metrology Act, 2009 and the Meghalaya Legal Metrology (Enforcement) Rules, 2011 and agree to abide by the same and also the administrative orders and instructions issued or to be issued there under.

I/We have deposited the Scheduled licence fees of Rs.....(Rupees ..... ) to the Sub-Treasury/Bank on .....and the original challan is enclosed.

All the information furnished above is true to the best of my/our knowledge.

Place: .....

Date: Signature and Designation

**SCHEDULE II B**

[See Rule 11 (2)]

**Form LR-2****[Application for renewal Licence as repairer of Weights & Measures under the Legal Metrology Act, 2009]**

To,

To be filled by the applicant		Comments of the inspecting officer
1	2	3
1.	Name and complete address of the repairing concern/person seeking renewal of licence.	.....
2.	Repairer's Licence No.	.....
3.	Name (s) and address (s) along with their father's/husband's name of proprietor (s) and / or partners and Managing Director (s) in the case of Limited company.	.....
4.	Registration Number and date of current shop/establishment/Municipal Trade Licence.	.....
5.	Registration Number of VAT/Sales Tax/CST/Professional Tax/Income Tax.	.....
6.	(a) The type of weights and measures repaired as per licence granted. (b) Do you propose any change.	.....
7.	Area in which you are operating.	.....
8.	Have you sufficient stock of loan/test weights, etc.?	.....
9.	Please give details with particulars of stamping.	.....

**To be certified by the applicant(s)**

Certified that I/We have read the Legal Metrology Act, 2009 and the Meghalaya Legal Metrology (Enforcement) Rules, 2011 and agree to abide by the same and also the administrative orders and instructions issued or to be issued there under.

I/We have deposited the Scheduled licence fees of Rs..... (Rupees ..... ) to the Sub-Treasury/Bank on .....and the original challan is enclosed.

All the information furnished above is true to the best of my/our knowledge.

Place: .....

Date: Signature and Designation

**SCHEDULE II B**

[See Rule 11 (2)]

**Form LD-2**

**[Application for renewal Licence as Dealer of Weights & Measures under the Legal Metrology Act, 2009]**

To,

To be filled by the applicant		Comments of the inspecting officer
1	2	3
1.	Name of the establishment/shop/person seeking the renewal of licence.	.....
2.	Dealer's Licence No.	.....
3.	Date of establishment.	.....
4.	Name (s) and address (s) along with their father's/husband's name of proprietor (s) and / or partners and Managing Director (s) in the case of Limited company.	.....
5.	Registration Number and date of shop/establishment/current Municipal Trade Licence.	.....
6.	Categories of weights and measures sold at present.	.....
7.	Registration Number of VAT/ CST/Sales Tax/ Professional Tax/Income Tax.	.....
8.	Are you intending to import weights and measures etc. from places outside the State/Country? If so, indicate sources of supply from the State/Country (s).	.....
	(Give details of manufacturer's trade mark/monogram and his licence number.)	

**To be certified by the applicant(s)**

Certified that I/We have read the Legal Metrology Act, 2009 and the Meghalaya Legal Metrology (Enforcement) Rules, 2011 and agree to abide by the same and also the administrative orders and instructions issued or to be issued there under.

I/We have deposited the Scheduled licence fees of Rs..... (Rupees ..... ) to the Sub-Treasury/Bank on .....and the original challan is enclosed.

All the information furnished above is true to the best of my/our knowledge.

Place: .....  
Date: Signature and Designation

**SCHEDULE III**

[See Rule 11 (3)]

Licencing Forms

FORM LM-3

**Government of .....**

**OFFICE OF THE CONTROLLER OF LEGAL METROLOGY**

Licence to manufacture, weights, measures, weighing or measuring instructions.

Licence No..... Year.....

1. The Controller of Legal metrology hereby grants to .....(Name and address of party or parties) a licence to manufacture the following:-  
(Include details of the weights, measures, weighing instruments or measuring instruments that are licenced to be manufactured by the party).
2. The licence is valid for the party named above in respect of his workshop located at .....
3. This licence is valid from.....to.....
4. The manufacturer shall comply with the conditions noted below. If he fails to comply with anyone of these, his licence is liable to be cancelled.
5. The trademark monogram being used by the manufacturer is as under.

.....  
(Signature)

Controller of legal Metrology

Govt. of .....

(Seal)

Date .....

Place.....

**Note:** In the case of firm, its name with the names of all names of all persons having interest in the business should be given in paragraph 1.

### CONDITIONS OF LICENCE

1. The person in whose favour this licence is issued shall –
  - (a) Comply with all the relevant provisions of the Act and Rules for the time being in force;
  - (b) Not encourage or countenance any infringement of the provisions of the Act or the Rules amended from time to time;
  - (c) Exhibit this licence in some conspicuous part of the premises to which it relates;
  - (d) Comply with any general or special directions that may be given by the Controller of legal metrology;
  - (e) Surrender the licence in the event of closure of business and/or cancellation of Licence;
  - (f) Present the weights, measures, weighing or measuring instruments as the case may be manufactured and meant for use within the State, to the legal metrology officer for verification and stamping before sale;
  - (g) Submit the application for renewal of this licence as required under the rules within thirty days of expiry of the validity of the licence.
2. Every condition prescribed after the issue of this licence shall if notified in the Official Gazette, be binding on the persons to whom the licence has been granted.

### Renewal entries

Current No.....Date..... Renewed for <div style="border: 1px solid black; width: 60px; height: 40px; margin: 10px auto; text-align: center; line-height: 40px;">Seal</div> <div style="text-align: center; margin-top: 10px;">             Controller              of Legal Metrology           </div>	Current No.....Date..... Renewed for <div style="border: 1px solid black; width: 60px; height: 40px; margin: 10px auto; text-align: center; line-height: 40px;">Seal</div> <div style="text-align: center; margin-top: 10px;">             Controller              of Legal Metrology           </div>
Current No.....Date..... Renewed for <div style="border: 1px solid black; width: 60px; height: 40px; margin: 10px auto; text-align: center; line-height: 40px;">Seal</div> <div style="text-align: center; margin-top: 10px;">             Controller              of Legal Metrology           </div>	Current No.....Date..... Renewed for <div style="border: 1px solid black; width: 60px; height: 40px; margin: 10px auto; text-align: center; line-height: 40px;">Seal</div> <div style="text-align: center; margin-top: 10px;">             Controller              of Legal Metrology           </div>
Current No.....Date..... Renewed for <div style="border: 1px solid black; width: 60px; height: 40px; margin: 10px auto; text-align: center; line-height: 40px;">Seal</div> <div style="text-align: center; margin-top: 10px;">             Controller              of Legal Metrology           </div>	Current No.....Date..... Renewed for <div style="border: 1px solid black; width: 60px; height: 40px; margin: 10px auto; text-align: center; line-height: 40px;">Seal</div> <div style="text-align: center; margin-top: 10px;">             Controller              of Legal Metrology           </div>



**SCHEDULE III**

[See Rule 11 (3)]

Licencing Forms

FORM LR – 3

GOVERNMENT OF.....

**OFFICE OF THE CONTROLLER OF LEGAL METROLOGY LICENCE TO REPAIR  
WEIGHTS, MEASURES, WEIGHING INSTRUMENTS OR MEASURING  
INSTURMENTS**

Licence No.....

Year.....

1. The Controller of legal metrology hereby grants to..... (Name and address of party or parties) a licence to manufacture the following:-  
(Include details of the types of weights, measures, weighing instruments or measuring instruments that are licenced to be repaired by the party).
2. The licence is valid for the party named above in respect of his workshop located at .....
3. This licence is valid from.....to.....
4. The repairer shall comply with the conditions noted below. If he fails to comply with anyone, his licence is liable to be cancelled.
5. The party is licenced to repair weights, measures, weighing and measuring instruments in the areas mentioned below –

(Signature)

Controller of legal Metrology

.....

(Seal)

Date .....

Place.....

Note: In the case of firm, its name with the names of all names of all persons having interest in the business should be given in paragraph (1).

**Conditions of Licence**

1. The person in whose favour this licence is issued shall –
  - (a) Comply with all the relevant provisions of the Act and Rules for the time being in force;
  - (b) Not encourage or countenance any infringement of the provisions of the Act or the Rules amended from time to time;

- (c) Exhibit this licence in some conspicuous part of the premises to which it relates;
- (d) Comply with any general or special directions that may be given by the Controller of legal metrology;
- (e) Surrender the licence in the event of closure of business and/or cancellation of Licence;
- (f) (i) Present the weights, measures, weighing or measuring instruments as the case may be duly repaired to the legal metrology officer for under taking verification and stamping as specified in rule 14, before delivery to the user.  
(ii) In the case of weights, measures, weighing or measuring instruments, if they are serviced/repaired before the date on which the verification falls due and where, in the process and the verification stamp of the legal metrology officer is defaced, removed or broken, they shall be presented duly repaired to the legal metrology officer for re-verification and stamping before delivery to the user.
- (g) Submit the application for renewal of this licence as required under the rules within ninety days of expiry of the validity of the licence.
2. Every condition prescribed after the issue of this licence shall if notified in the Official Gazette, be binding on the persons to whom the licence has been granted.

#### Renewal entries

Current No.....Date..... Renewed for <div style="border: 1px solid black; width: 60px; height: 40px; margin: 10px auto; text-align: center; line-height: 40px;">Seal</div> <div style="text-align: center; margin-top: 10px;">             Controller              of Legal Metrology           </div>	Current No.....Date..... Renewed for <div style="border: 1px solid black; width: 60px; height: 40px; margin: 10px auto; text-align: center; line-height: 40px;">Seal</div> <div style="text-align: center; margin-top: 10px;">             Controller              of Legal Metrology           </div>
Current No.....Date..... Renewed for <div style="border: 1px solid black; width: 60px; height: 40px; margin: 10px auto; text-align: center; line-height: 40px;">Seal</div> <div style="text-align: center; margin-top: 10px;">             Controller              of Legal Metrology           </div>	Current No.....Date..... Renewed for <div style="border: 1px solid black; width: 60px; height: 40px; margin: 10px auto; text-align: center; line-height: 40px;">Seal</div> <div style="text-align: center; margin-top: 10px;">             Controller              of Legal Metrology           </div>

**SCHEDULE III**

**[See Rule 11 (3)]**

**Licencing Forms**

**FORM LD – 3**

**Government of.....**

**Office of the controller of legal metrology**

**Licence to a dealer in weights, measures, weighing instruments or measuring instruments**

Licence No.....

Year.....

1. The Controller of legal metrology hereby grants to..... (Name and address of party or parties) a licence to deal in the following:-  
(Indicate details of the types of weights and measures, weights, or measuring instruments that are licenced to be dealt with by party).
2. The licence is valid for the party named above in respect of his premises located at .....
3. This licence is valid from.....to.....
4. The dealer shall comply with the conditions noted below. If he fails to comply with anyone of those his licence is liable to be cancelled.

(Signature)

Controller of legal Metrology

.....

(Seal)

Date .....

Place.....

Note: In the case of firm, its name with the names of all names of all persons having interest in the business should be given in paragraph (1).

### CONDITIONS OF LICENCE

1. The person in whose favour this licence is issued shall –
  - (a) Comply with all the relevant provisions of the Act and Rules for the time being in force;
  - (b) Not encourage or countenance any infringement of the provisions of the Act or the Rules for the time being in force;
  - (c) Exhibit this licence in some conspicuous part of the premises to which it relates;
  - (d) Comply with any general or special directions that may be given by the Controller of legal metrology;
  - (e) Surrender the licence in the event of closure of business and/or cancellation of Licence;
  - (f) Submit the application for renewal of this licence as required under the rules within ninety days of expiry of the validity of the licence.
  - (g) Not sell or offer, expose or possess for sale any non-standard weight or measure.
  
2. Every condition prescribed after the issue of this licence shall if notified in the Official Gazette, be binding on the persons to whom the licence has been granted.

#### Renewal entries

Current No.....Date..... Renewed for <div style="display: flex; justify-content: center; align-items: center; gap: 50px;"> <div style="border: 1px solid black; width: 40px; height: 40px; display: flex; align-items: center; justify-content: center;">Seal</div> <div style="text-align: center;">             Controller of Legal Metrology           </div> </div>	Current No.....Date..... Renewed for <div style="display: flex; justify-content: center; align-items: center; gap: 50px;"> <div style="border: 1px solid black; width: 40px; height: 40px; display: flex; align-items: center; justify-content: center;">Seal</div> <div style="text-align: center;">             Controller of Legal Metrology           </div> </div>
Current No.....Date..... Renewed for <div style="display: flex; justify-content: center; align-items: center; gap: 50px;"> <div style="border: 1px solid black; width: 40px; height: 40px; display: flex; align-items: center; justify-content: center;">Seal</div> <div style="text-align: center;">             Controller of Legal Metrology           </div> </div>	Current No.....Date..... Renewed for <div style="display: flex; justify-content: center; align-items: center; gap: 50px;"> <div style="border: 1px solid black; width: 40px; height: 40px; display: flex; align-items: center; justify-content: center;">Seal</div> <div style="text-align: center;">             Controller of Legal Metrology           </div> </div>
Current No.....Date..... Renewed for <div style="display: flex; justify-content: center; align-items: center; gap: 50px;"> <div style="border: 1px solid black; width: 40px; height: 40px; display: flex; align-items: center; justify-content: center;">Seal</div> <div style="text-align: center;">             Controller of Legal Metrology           </div> </div>	Current No.....Date..... Renewed for <div style="display: flex; justify-content: center; align-items: center; gap: 50px;"> <div style="border: 1px solid black; width: 40px; height: 40px; display: flex; align-items: center; justify-content: center;">Seal</div> <div style="text-align: center;">             Controller of Legal Metrology           </div> </div>

**SCHEDULE – IV**

[See Rule – 11 (4) &amp; (5)]

Government of.....

Office of Controller of Legal Metrology

Licencing and renewal fees for manufacturers, repairers of dealers of weights and measures

Issue of licence/renewal of licence to:

- |      |               |           |
|------|---------------|-----------|
| i)   | Manufacturers | Rs. 500/- |
| ii)  | Repairers     | Rs. 500/- |
| iii) | Dealers       | Rs. 500/- |

**SCHEDULE – V**

[See Rule – 11 (6)]

Government of.....

Office of Controller of Legal Metrology

Register of licenced manufacturers/Repairers/Dealers of weights, measures,  
weighing/measuring instruments

Office of.....

Licen ce Numb er	Date of issue/re newal	Name and complete address of the manufactu rer/repaire r/dealer	Place where worksh op/fact ory is situated	Article to be manufa ctured/r epaired/ sold	Tradem ark/mo nogram being used	Orders regardi ng cancell ation of licence	Resu lt of appe al	Sign ature of com pete nt auth ority	Rem ark
1	2	3	4	5	6	7	8	9	10

Note: Column (4) does not apply to dealers; column (6) does not apply to repairers and dealers.

**SCHEDULE – VI**

[See Rule 11 (8)]

Government of.....

Office of Controller of Legal Metrology

Security deposit to be made by licence repairer

Repairer of weights and measures including weighing      Rs. 200.00  
and measuring instruments.

**SCHEDULE – VII**

[See Rule 13]

FORM - LM – 4

Register to be maintained by the manufacturers of weights and measures.

1. Name and address of the manufacturer.....
2. Description of the weight or measure.....
3. (i) No. of the manufacturing licence.....  
(ii) Date on which the licence was issued.....  
(iii) Period of validity of the licence.....
4. Particulars of order, if any, suspending or revoking.....  
the licence.

S. No.	Month	Unsold stock from previous month	Quantity manufactured during the month	Total 3+4	Sold within the state	
					No. of item sold	Dispatch voucher no. and date
1	2	3	4	5	6	7

Sold outside the state		Dispatch voucher no. and date	Total sold (6+9)	Balance (5-11)	Remarks
Name of the state	No. of items sold				
8	9	10	11	12	13

**Schedule – VIII**

[See Rule 13]

Form LR – 4

Register to be maintained by the repairer in respect of weights, Measures

Name and address of the repairer..... Licence No.....

Date of Licencing.....

<b>S. No.</b>	<b>Date</b>	<b>Name of the user from whom received</b>	<b>Items and their Nos. booked for repair</b>	<b>Receipt No. and date of issue to the user</b>
<b>1</b>	<b>2</b>	<b>3</b>	<b>4</b>	<b>5</b>

<b>Amount of repairing charges</b>	<b>Amount of verification fee</b>	<b>Total amount charged</b>	<b>Date of return to the user</b>	<b>Remarks</b>
<b>6</b>	<b>7</b>	<b>8</b>	<b>9</b>	<b>10</b>

**Schedule – VII**

[See Rule 13]

Form LD – 4

Register to be maintained by the repairer in respect of weights and measures

1. Name and address of the dealer.....
2. Description of the weight or measure.....
3. (i) Dealer licence No.....  
(ii) Date on which the licence was issued.....  
(iii) Period of validity of licence.....
4. Particulars of order, if any suspending or.....  
Revoking the licence.
5. Category of weight or measure.....  
(Category A or B)

Sr. No.	Month	Unsold stock from the previous month	Brought from within the state during the month	Brought from outside the state during the month	Total (3+4+5)
1	2	3	4	5	6

Sold within the state		Sold outside the state			Total sold (7+9)	Balance (6-12)	Remarks
No. of items sold	Dispatch voucher no. and date	No. of items sold	Dispatch voucher no. and date	name of the state			
7	8	9	10	11	12	13	14

**Schedule – VIII**

[See Rule 16 (13)]

Government of .....

Office of the Controller, legal metrology,

**Certificate of verification**

Name of Legal Metrology Officer ..... No .....

I hereby certify that I have this day verified and stamped/rejected the under mentioned weights, measurers, etc.

Belonging to.....Locality.....

Quantity	Denomination		Weighing instruments				Measuring instruments	Verification Fee Rs. p	Carriage conveyance adjusting charges etc.
	Weights	Measures	Capacity	Class	Manufacturer	Type			
1	2	3	4	5	6	7	8	9	10

Total Rs.....Deposited vide T. Receipt/Money receipt No..... dated.....

Repaired by/Used by



..... (Signature)

Next verification due on .....

Legal Metrology Officer

**Note:-** In the case of rejected weights, measures, etc. the legal metrology officer shall give separate Certificate of rejection mentioning the reasons of rejection against each item.

### Schedule – IX

[See Rule 16]

Fee payable for verification and Stamping of Weights and Measures and Weighing and Measuring Instruments.

#### 1. (a) Bullion Weights:

Denomination (1)	Fee per piece (Rs.) (2)
10 Kg	30.00
5 Kg	20.00
2 Kg	20.00
1 Kg	20.00
500 g	15.00
200 g	15.00
100 g	15.00
50 g	15.00
20 g	15.00
10 g	15.00
5 g	15.00
2 g	15.00
1 g	15.00

**(b) Carat Weights:**

100g (500 c)	20.00
4g (200 c)	20.00
20g (100 c)	20.00
10g (50 c)	20.00
4g (20 c)	20.00
2g (10 c)	20.00
1g (5 c)	20.00
400mg (2c)	20.00
200mg (1 c)	20.00
100mg (0.5 c)	20.00
40mg (0.02 c)	20.00
20mg (0.01 c)	20.00
10 mg (0.05 c)	20.00
4mg (0.02 c)	20.00
2 mg (0.01 c)	20.00
1mg (0.005 c)	20.00

**(c) Cylindrical knob type weights:**

Denomination (1)	Fee per piece (Rs.) (2)
10 Kg	20.00
5 Kg	20.00
2 Kg	15.00
1 Kg	10.00
500 g	5.00
200 g	5.00
100 g	5.00
50 g	5.00
20 g	5.00
10 g	5.00
5 g	5.00
2 g	5.00
1 g	5.00

**(d) Sheet metal Weight (other than Bullion)**

Denomination (1)	Fee per piece (Rs.) (2)
500 mg	5.00
200 mg	5.00
100 mg	5.00
50 mg	5.00
20 mg	5.00
10 mg	5.00
5 mg	5.00
2 mg	5.00
1 mg	5.00

**(e) Iron hexagonal, knob type weights and parallelepiped weights:**

Denomination (1)	Fee per piece (Rs.) (2)
50 Kg	25.00
20 Kg	20.00
10 Kg	20.00
5 Kg	20.00
2 Kg	15.00
1 Kg	10.00
500 g	5.00
200 g	5.00
100 g	5.00
50 g	5.00
20 g	5.00
10 g	5.00
5 g	5.00
2 g	5.00
1 g	5.00

**(f) Standard weights for testing of high capacity weighing machines:**

Denominations	Fee corresponding to Max permissible relative error 0.5/10000 in Rs.	Fee corresponding to Max permissible relative error 3.3/10000, 1.7/10000 and 1.0/10000 in Rs.
100 Kg	75.00	50.00
200 Kg	150.00	100.00
500 Kg	300.00	200.00
1000 Kg	750.00	500.00
2000 Kg	1500.00	1000.00
5000 Kg	3000.00	2000.00

**2. Capacity Measures:**

Denomination (1)	Fee per piece (Rs.) (2)
100 litre and above	Rs. 50 for the 1 <sup>st</sup> 100 litre plus Rs. 7 for every additional 100 litre or part thereof subject to maximum of Rs. 5000
501	50.00
201	20.00
101	20.00
51	10.00
21	10.00
11	10.00
500 ml	10.00
200 ml	10.00
100 ml	10.00
50 ml	10.00
20 ml	10.00
10 ml	10.00
5 ml	10.00
2 ml	10.00
1 ml	10.00





**6. Non-Automatic Weighing Instruments – Mechanical (analogue) Class III & III:**

400 t	4000.00
300 t	3000.00
200 t	3000.00
150 t	2000.00
100 t	2000.00
80 t	2000.00
60 t	2000.00
50 t	2000.00
40 t	2000.00
30 t	2000.00
25 t	2000.00
20 t	2000.00
15 t	2000.00
10 t	1000.00
5 t	500.00
3 t	400.00
2 t	400.00
1500 kg	300.00
1000 kg	300.00
500 kg	300.00
300 kg	200.00
200 kg	200.00
150 kg	100.00
100 kg	100.00
50 kg	100.00
30 kg	100.00
25 kg	60.00
20 kg	60.00
15 kg	30.00
10 kg	30.00
5 kg	30.00
3 kg	30.00
2 kg	30.00







**9. Volumetric measuring instruments:**

- (a) Dispensing pumps each pump : Rs. 1000 per unit  
 (b) Totalizing counter : Rs. 500.00 per unit  
 (c) Other instruments :

Capacity	Fee in Rs.
Exceeding 100 litre	Rs. 500 for the 1 <sup>st</sup> 100 litre plus Rs. 250 for every additional 100 litres or part thereof
Not exceeding 100 litre but exceeding 50 litre	500.00
Not exceeding 50 litre but exceeding 20 litre	250.00
Not exceed 20 litre	200.00

**10. Flow meters:**

- Flow rate up to 100 litre/ min Rs. 2000.00  
 Above 100 litre/min upto 500 litre/ min Rs. 3000.00  
 Above 500 litre/ min Rs. 5000.00

**11. Linear Measuring Instruments:**

- Taxi, Autorishaw meters Rs. 100.00  
 Other meters Rs. 50 for the 1<sup>st</sup> 1000 m or part there of  
 Plus Rs. 5.00 for every additional 100 m or part thereof

**12. Clinical Thermometer** Rs. 0.50 per unit

**13. Water meter** Rs. 25.00 per unit

**14. Peg Measure:**

30 ml	50.00
60 ml	50.00
100 ml	50.00

**15. CNG Dispensers:** Rs. 1000.00 per unit

**16. LPG Dispensers:** Rs. 1000.00 per unit

**17. (i) Counter Machines up to capacity 10kg** Rs. 20.00

(ii) Counter Machines above capacity 10kg Rs. 50.00

**SCHEDULE – X**

**[See Rule 24]**

Form of appeal against an order of a Legal Metrology Officer/ Controller Legal Metrology:-

1. Name and address of the appellant
2. No. and date of order of Legal Metrology Officer / Controller of Legal Metrology against which the appeal is preferred.
3. Whether the appellant desires to be heard in person or through an authorized representative.
4. Grounds of appeal.

**REVISED****SCHEDULE – XI**

[See Rule 25]

## Compounding fees for various offences

Sr. No.	Section and nature of offence	Penal Section	Compounding fee
1	S. 8 (3) Use of weight, measure or numeration other than the Standard weight, measure or numeration.	25	Rs. 2500.00
2	S. 8 (4) Manufacture of weight or measure not conforming to Standards.	27	Rs. 2000.00
3	S. 10 Transaction or dealing or contact in respect of goods etc, by weight, measure or number than prescribed.	28	Rs. 1000.00
4	S. 11 Quote or make announcement or issue or exhibit of price list or changing of price than in accordance with standard unit of weight or measure or numeration.	29	Rs. 1000.00
5	S. 12 Demanding or receiving any articles or thing on service in excess or less than quantity specified by contract or agreement.	30	Rs. 1000.00
6	S. 17 Maintenance of records, registers by manufacturer, dealer or repairer and production of weight, measure document, register on demand.	31	Rs. 500.00
7	S. 18 (1) Compliance of declaration in respect of pre-packaged commodity by manufacturer/dealer.	36 (1)	Rs. 2500.00
8	S. 18 (1) Compliance of net quantity requirement of pre-packaged commodity by manufacturer.	36 (2)	Rs. 1500.00
9	S. 23 Manufacturer of weight or measure only with licence.	45	Rs. 5000.00
10	S. 23 Repair/sale of weight or measure only with licence.	46	Rs. 2000.00
11	S. 24 Use of verified weight or measure in transaction or protection.	33	Rs. 5000.00
12	S. 33 Sale of weight or measure without verification.	33	Rs. 5000.00
13	S. 34 Sale or delivery of commodities by non-standards weight or measure.	34	Rs. 2500.00

14	S. 35 Rendering service by non-standard weight or measure.	35	Rs. 2500.00
15	S. 47 Tampering with licence.	47	Rs. 5000.00
16	S. 53 (3) Provision of any rule made under the Act.	53 (3)	Rs. 500.00